

FORM NO.27D
[See rule 37D]

Certificate of collection of tax at source under sub-section (5) of section 206C of the Income-tax Act, 1961

[For collection of tax at source from alcoholic liquor for human consumption; tendu leaves; timber obtained under a forest lease; timber obtained by any mode other than under a forest lease; any other forest produce not being timber or tendu leaves; scrap]

Name and address of the person collecting tax: _____	Circle where return under section 206C(5A) is to be delivered _____	Name and address of the buyer _____
TAX COLLECTION A/C NO. OF THE COLLECTOR	Nature of Goods referred to in the Table in section 206C(1)	PAN/GIR NO. OF THE BUYER:
PAN/GIR NO. OF THE COLLECTOR:		FOR THE PERIOD To

DETAILS OF PAYMENT, TAX COLLECTION AND DEPOSIT OF TAX INTO CENTRAL GOVERNMENT ACCOUNT

<i>Date on which amount received/ debited to the account of buyer</i>	<i>Amount received/ debited to the account of buyer (Rs.)</i>	<i>Rate at which collected (%)</i>	<i>Amount of income-tax collected</i>		<i>Date and Challan No. of deposit of tax into Central Government Account</i>	<i>Name of the bank and branch where tax deposited</i>
			<i>Tax (Rs.)</i>	<i>Surcharge (Rs.)</i>		

Certified that a sum of Rs. (Rupeesin words) has been collected at source and paid to the credit of the Central Government as per details given above.

Place _____

Signature of the person responsible for collection of tax

Date _____

Full Name _____
Designation _____